

**Jammu and Kashmir
Pollution Control Committee**

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0191 – 2472881, 2476925



Parivesh Bhavan, Forest Complex
Transport Nagar, Jammu, 180 006
Silk Factory Road
Rajbagh, Srinagar, 190 008

**The Consultant Judicial,
Hon'ble National Green Tribunal,
Principal Bench,
New Delhi.**

No: JKPCC/NGT/OA 598/26/ 2265

Dated:- 10-02-2026.

Sub:-Report on behalf of Jammu and Kashmir Pollution Control Committee pursuant to Hon'ble National Green Tribunal, order dated 26.11.2025 passed in OA No. 598/2025 "Chail Singh V/s UT of J&K & Chief Secretary & Ors."

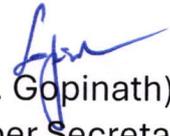
Sir,

In compliance to the directions of Hon'ble National Green Tribunal, Principal Bench, New Delhi order **dated 26.11.2025 passed in OA No. 598/2025 "Chail Singh V/s UT of J&K & Chief Secretary & Ors"**, the report of the J&K Pollution Control Committee is submitted herewith.

It is therefore, requested that the report may kindly be taken on record and placed before the Hon'ble NGT for consideration.

Yours faithfully,

Encl:- As Above.


(Dr. R. Gopinath) IFS
Member Secretary
J&K PCC

35
Before the Hon'ble National Green Tribunal
Principal Bench, New Delhi

Original Application No. **598 of 2025**

IN THE MATTER OF

**“Chail Singh V/s UT of J&K & Chief
Secretary & Ors.”**

Report on behalf of Jammu and Kashmir Pollution Control Committee pursuant to Hon'ble National Green Tribunal, order dated 26.11.2025 passed in OA No. 598/2025 “Chail Singh V/s UT of J&K & Chief Secretary & Ors.”

Background:

That the Hon'ble National Green Tribunal vide Notice dated **26.11.2025** in **OA No. 598/2025** directed as follows:-

“The OA raises the substantial issue relating to compliance of environmental norms.

Issue notice to the Respondents. The Applicant is directed to serve the Respondents and file affidavit of service atleast one week before the next date of hearing.”

Status Report:

In compliance to the directions issued by Hon'ble National Green Tribunal Principal Bench New Delhi, dated **26.11.2025** in **OA No. 598/2025**, the report of the J&K Pollution Control Committee is as follows:

1. That Regional Director J&K PCC Jammu was requested to share the status report regarding factors responsible for damage to pond and agencies responsible for it, vide this office No. JKPCC/Sc./OA598-2025/26/1990-91; dated: 10.01.2026 and No. JKPCC/Sc./OA598-2025/26/2143; dated: 27.01.2026 (**Copies enclosed as Annexure 1-2**).

2. That Regional Director, J&K Pollution Control Committee Jammu has submitted his reply vide No. JKPCC/RDJ/2025/3156-57 dated 27-01-2026 (**copy enclosed as Annexure 3**) and has endorsed the communication made by Tehsildar Kastigarh in this regard, to the Assistant Commissioner Revenue, Doda, vide his office No. 265-66/OO/TKG dated: 02.05.2025 (**Copy enclosed as Annexure 4**).

Highlights of the report are summarized as under:

- i) Spot inspection was conducted by Field staff of the Tehsildar Kastigarh to verify the matter regarding alleged damage to the pond on ground and through revenue records.
- ii) Pond was located in close proximity to Govt Primary School, Bashal, which is recorded under Khasra No. 70 of village Samthi. However, no entry regarding the pond is found in the current revenue records pertaining to Khasra No. 290.
- iii) Physical traces consistent with the former existence of the pond were observed at the site which now stands filled with earth reportedly during the execution of the road work.
- iv) As per the locals, the pond was adversely affected during the construction of the road from Chill to Samthi via Bramnal by the PWD (R&B) Department, approximately 1.5 years ago.
- v) Request has been made for restoration of the pond to meet the essential water requirements of the area.

Prayer:

In the premises, it is therefore respectfully prayed that the report may kindly be taken on record before the Hon'ble National Green Tribunal for consideration.


Dr. R. Gopinath, IFS
Member Secretary
J&K PCC

**Jammu and Kashmir
Pollution Control Committee**

chairman87jkspcb@gmail.com
membersecretaryjkspcb@gmail.com

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**Regional Director,
J&K Pollution Control Committee,
Jammu.**

No.: JKPC/Sc./OA 598-2025/26/1990-91

Date: 10-01-2026

Sub: O.A No. 598/2025 tilted "Chail Singh V/s Union Territory of Jammu & Kashmir & Chief Secretary & Ors".

Sir,

With reference to your office No. JKPC/RDJ/2025/2793-94; dated: 26.12.2025, you are requested to share the status report regarding factors identified for extinction of Pond and agencies responsible for it by or before 15.01.2026.

Yours sincerely,


**Dr. R. Gopinath, IFS
Member Secretary**

Copy to Divisional Officer J&K PCC, Doda for immediate needful action.

**Jammu and Kashmir
Pollution Control Committee**

chairman87jkspcb@gmail.com
membersecretaryjkspcb@gmail.com

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^{Annex - 2}
Parivesh Bhavan, Forest Complex
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Silk Factory Road
Rajbagh, Srinagar, 190 008

**Regional Director,
J&K Pollution Control Committee,
Jammu.**

Most Urgent

No.: JKPC/Sc./OA 598-2025/26/2143

Date: 27-01-2026

Sub: O.A No. 598/2025 tilted "Chail Singh V/s Union Territory of Jammu & Kashmir & Chief Secretary & Ors".

Sir,

With reference to this office No. JKPC/Sc./OA 598-2025/26/1990-91; dated: 10.01.2026, on the subject cited above, you are again requested to share the status report regarding factors identified for extinction of Pond and agencies responsible for it by or before 05.02.2026.

Yours sincerely,


Dr. R. Gopinath, IFS
Member Secretary

Copy to Divisional Officer J&K PCC, Doda for immediate needful action.



Government of Jammu & Kashmir
Jammu and Kashmir Pollution Control Committee

Parivesh Bhawan, Forest Complex Transport Nagar, Jammu, 180 006
regionaldirectorjkspcbjmu@gmail.com

The Member Secretary,
JK Pollution Control Committee,
Jammu

No: - JKPCCC/RDJ/2025/ 3156-57

Dated: 27 /01/2026

Subject: - Hon'ble NGT matter in O.A. No. 598/2025 titled Chail Singh Versus UT of Jammu and Kashmir and Chief Secretary & Ors-reg (e-office).

Ref: - No. JKPCCC/Sc/OA598-2025/26/1990-91 dt. 10/01/2026.

Sir,

In reference to the cited subject and letter under reference, kindly find enclosed herewith report submitted by Divisional Officer PCC vide letter No: - PCC/DO/D/26/13 dt: - 21/01/2026 wherein it has been reported that Tehsildar Kastigarh has mentioned PWD (R&D) department responsible for extinction of Pond.

It is also reported by Divisional Officer PCC, Doda that Revenue Department is also responsible for extinction of pond in hamlet Bashal because of their negligence in the these matter.

Hence submitted for further directions in the matter.

Yours faithfully

Namrat
Regional Director
JKPCCC, Jammu

Encl:- leaves

Copy to: -

1. Divisional Officer PCC, Doda for information and with direction to submit LOA of PWD (R&D) with name of work for the road construction.



Government of Jammu and Kashmir

J&K POLLUTION CONTROL COMMITTEE
OFFICE OF THE DIVISIONAL OFFICER DODA

NEAR CHENAB INSTITUTE BUILDING, TONDWAH
E-mail:- dopccdoda@gmail.com

The Regional Director,
J&K PCC,
Jammu

No: PCC/DO/D/26/13

Dated: 21/01/2026

Subject:- OA No. 598 / 2025 titled "Chail Singh Vs UT of J&K and Chief Secretary & Ors.

Ref.:- JKPC/ RDJ/NGT/26/2990 dated 14-01-2025

Sir,

In reference to afore cited subject kindly find attached herewith report from Tehsildar Kastigarh mentioning PWD (R&B) Department responsible for extinction of traditional pond during construction of Chill to Samthi via Bramnal road. Further it is to mention that revenue department is also responsible for extinction of traditional pond for their negligence.

Yours faithfully,

(Gurpreet Singh)

Divisional Officer

ay. PCC Doda



GOVT OF UT OF JAMMU AND KASHMIR
OFFICE OF THE TEHSILDAR EXECUTIVE MAGISTRATE 1ST CLASS
TEHSIL KASTIGARH, DODA
email: tehsildarkastigarhdoda@rmail.com

The Assistant Commissioner (Rev),
Doda.

Date:- 02-05-2025

No:-265-66/OO/TKG

Subject:- Representation of Sh. Chail Singh S/o Late Gopi, R/o Hamlet Bashal, Village Samthi, Tehsil Kastigarh regarding alleged destruction of traditional pond (Talab) during road construction by PWD (R&B) Department – Request for restoration.

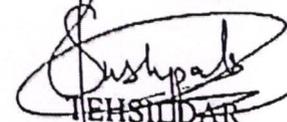
Sir,

This office has received a representation from Sh. Chail Singh S/o Late Gopi, resident of Hamlet Bashal, Village Samthi, Tehsil Kastigarh, wherein he has raised concerns regarding the alleged destruction of a traditional pond (Talab) situated in Khasra No. 290 of revenue village Samthi, Tehsil Kastigarh, reportedly due to the construction of a road.

Accordingly, the field staff was directed to conduct a spot inspection and verify the matter both on the ground and through revenue records. The report submitted reveals that the pond was located in close proximity to Government Primary School Bashal, which is recorded under Khasra No. 70 of village Samthi. However, no entry regarding the pond is found in the current revenue records pertaining to Khasra No. 290. Physical traces consistent with the former existence of a pond were observed at the site, which now stands filled with earth, reportedly during the execution of the road works, rendering it non-functional. During the inspection, local residents, including the Lumberdar and Chowkidar, stated that the pond was adversely affected during the construction of the road from Chill to Samthi via Bramnal by the PWD (R&B) Department approximately one and a half years ago. It was further observed that the said road, which remains unblacktopped, ends at the location of the pond.

The locals have further submitted that the pond had existed for more than seventy years and had been in use even prior to the last land settlement. It served as an important source of water for livestock and other rural needs of the community. In view of the foregoing and the stated public utility of the pond, the matter is submitted for your kind perusal and appropriate directions, as restoration of the pond may help meet the essential water requirements of the area, particularly for livestock.

Yours faithfully,


TEHSILDAR
KASTIGARH

Copy to the:-

1. Worthy Deputy Commissioner, Doda, for favour of kind information please.